

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 17/(MAH)/2005

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

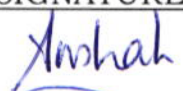

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.11.2017

NAME OF THE PARTIES: Siddharth N. Shah

V/s.

M/s. Shree Shanti Textiles Mills Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Sidharth Shah	Petitioner	
2	Ojas Shah	Respondent	

ORDER

T.C.P. No. 17/397-398/CLB/MB/MAH/2005

1. The Petitioner and the Respondent are present in person.
2. On last several occasions almost from last few months the Petitioner and Respondent sought adjournment on the ground of "Settlement is in Progress".
3. Today again the Petitioner and Respondent both are present and repeated the same request. They are directed to expedite the Settlement since the matter is very old otherwise it will be decided on merits. Final opportunity is granted. Listed for Final Hearing on **15.01.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

06.11.2017

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Sd/-

M.K. Shrawat
Member (Judicial)